

C O N T E N T S

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OFFICERS OF LOK SABHA

THE SPEAKER

Shrimati Meira Kumar

THE DEPUTY SPEAKER

Shri Karia Munda

PANEL OF CHAIRMEN

Shri Basu Deb Acharia

Shri P.C. Chacko

Shrimati Sumitra Mahajan

Shri Inder Singh Namdhari

Shri Francisco Cosme Sardinha

Shri Arjun Charan Sethi

Dr. Raghuvansh Prasad Singh

Dr. M. Thambidurai

Dr. Girija Vyas

Shri Satpal Maharaj

SECRETARY GENERAL

Shri T.K. Viswanathan

LOK SABHA DEBATES

LOK SABHA

Monday, November 28, 2011/Agrahayana 7, 1933 (Saka)

The Lok Sabha met at Eleven of the Clock

[MADAM SPEAKER in the Chair]

... (*Interruptions*)

**WELCOME TO PARLIAMENTARY DELEGATION
FROM BULGARIA**

MADAM SPEAKER: Hon. Members, at the outset, I have to make an announcement.

On behalf of the Hon. Members of the House and on my own behalf, I have great pleasure in welcoming Her Excellency Mrs. Tsetska Tsacheva, President of the National Assembly of Bulgaria and members of the Bulgarian Parliamentary Delegation, who are on a visit to India as our honoured guests.

They arrived in India on Saturday, 26th November, 2011. They are now seated in the Special Box. We wish them a happy and fruitful stay in our country. Through them we convey our greetings and best wishes to His Excellency the President, Prime Minister and the friendly people of the Republic of Bulgaria.

11.02 hrs.

REFERENCE BY THE SPEAKER

Third anniversary of terrorist attack in Mumbai

MADAM SPEAKER: Hon. Members, as you are all aware 26th November, 2011 marked the third anniversary of the appalling terrorist attack in Mumbai in which a large number of innocent Indian citizens and foreign nationals were killed.

The House commends the exemplary role of our security personnel and other civilian agencies in neutralizing this terrorist attack which was aimed at creating havoc in the country.

As a tribute to the valiant security personnel who made the supreme sacrifice for the Nation, let us reiterate our resolve to stand united in our fight against terrorism in all its manifestations. On this occasion, the House expresses its solidarity with the families of those who lost their lives in the dastardly incident.

The House may now stand in silence for a short while to mark the solemnity of the occasion.

11.02½ hrs.

The Members then stood in silence for a short while

MADAM SPEAKER: Now, we will take up Question Hour. Q.No. 81

Shri Hemanand Biswal.

... (Interruptions)

श्री शरद यादव (मधेपुरा): महोदया, एफडीआई का इश्यू पहले लीजिए।... (व्यवधान)

MADAM SPEAKER: Please sit down. What is this? What is happening? Nothing will go in record. Please take your seat. Let's have order in the House.

(Interruptions) ... *

11.03 hrs.

At this stage, Dr. N. Sivaprasad, Shri Ramesh Rathod and some other hon. Members came and stood on the floor near the Table

अध्यक्ष महोदया : आप बैठ जाइए। कृपया शान्त होकर सीट पर बैठ जाइए।

... (व्यवधान)

अध्यक्ष महोदया : आप जाइए, अपने स्थान पर बैठ जाइए।

... (व्यवधान)

MADAM SPEAKER: The House stands adjourned to meet again at 12 Noon.

11.04 hrs.

The Lok Sabha then adjourned till Twelve of the Clock.



12.00 hrs.

The Lok Sabha re-assembled at Twelve of the Clock.

(Mr. Deputy-Speaker in the Chair)

... (Interruptions)

At this stage, Shri Ramesh Rathod, Shri Shailendra Kumar and some other hon. Members came and stood on the floor near the Table

... (Interruptions)

12.01 hrs.

PAPERS LAID ON THE TABLE

MR. DEPUTY-SPEAKER: Now, Papers to be laid on the Table. Shri Jyotiraditya Scindia.

... (*Interruptions*)

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI JYOTIRADITYA M. SCINDIA): I beg to lay on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Design, Ahmedabad, for the year 2010-2011, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Institute of Design, Ahmedabad, for the year 2010-2011.

(Placed in Library, See No. LT 5311/15/11)

- (2) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:-

- (i) Statement regarding Review by the Government of the working of the Jammu and Kashmir Development Finance Corporation Limited, Jammu, for the year 2010-2011.
- (ii) Annual Report of the Jammu and Kashmir Development Finance Corporation Limited, Jammu, for the year 2010-2011., alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No. LT 5312/15/11)

- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Council for Leather Exports, Chennai, for the year 2010-2011, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Council for Leather Exports, Chennai, for the year 2010-2011.
- (Placed in Library, See No. LT 5313/15/11)
- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Footwear Design Development Institute, Noida, for the year 2010-2011, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Footwear Design Development Institute, Noida, for the year 2010-2011.
- (Placed in Library, See No. LT 5314/15/11)
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Sports Goods Export Promotion Council, New Delhi, for the year 2010-2011, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Sports Goods Export Promotion Council, New Delhi, for the year 2010-2011.
- (Placed in Library, See No. LT 5315/15/11)
- (6) (i) A copy of the Annual Report (Hindi and English versions) of the Central Manufacturing Technology Institute, Rajkot, for the year 2010-2011, alongwith Audited Accounts.
- (ii) Statement Regarding Review (Hindi and English versions) by the Government of the working of the Central Manufacturing Technology Institute, Rajkot, for the year 2010-2011.
- (Placed in Library, See No. LT 5316/15/11)

- (7) (i) A copy of the Annual Report (Hindi and English versions) of the Marine Products Export Development Authority, Kochi, for the year 2010-2011, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Marine Products Export Development Authority, Kochi, for the year 2010-2011.

(Placed in Library, See No. LT 5317/15/11)

... (*Interruptions*)

THE MINISTER OF STATE IN THE MINISTRY OF TEXTILES (SHRIMATI PANABAKA LAKSHMI): I beg to lay on the Table a copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:-

- (i) Review by the Government of the working of the National Handloom Development Corporation Limited, Lucknow, for the year 2010-2011.
- (ii) Annual Report of the National Handloom Development Corporation Limited, Lucknow, for the year 2010-2011., alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No. LT 5318/15/11)

... (*Interruptions*)

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI JITIN PRASADA): I beg to lay on the Table a copy each of the following Notifications (Hindi and English versions) under section 10 of the National Highways Act, 1956:-

- (i) S.O. 284(E) published in Gazette of India dated the 7th February, 2011, regarding collection of user fee in respect of National Highway No. 7 (Hyderabad-Bangalore Section) in the State of Karnataka.
- (ii) S.O. 696(E) published in Gazette of India dated the 6th April, 2011, regarding collection of user fee in respect of National Highway No. 57 (Purnea to Forbesganj to Jhanjharpur to Darbhanga to Muzzafarpur Section) in the State of Bihar.
- (iii) S.O. 697(E) published in Gazette of India dated the 6th April, 2011, regarding collection of user fee in respect of National Highway No.

- 4 (Bangalore-Karnataka/Maharashtra Border Section) in the State of Karnataka.
- (iv) S.O. 715(E) published in Gazette of India dated the 7th April, 2011, regarding collection of user fee in respect of National Highway No. 4 (Bangalore-Karnataka/Maharashtra Border Section) in the State of Karnataka.
- (v) S.O. 842(E) published in Gazette of India dated the 27th April, 2011, regarding collection of user fee in respect of National Highway No. 48 (Neelmangla Junction on NH 4 with NH 48 to Devihalli Section) in the State of Karnataka.
- (vi) S.O. 949(E) published in Gazette of India dated the 29th April, 2011, regarding collection of user fee in respect of National Highway No. 7 (Hosur-Krishnagiri Section) in the State of Tamil Nadu.
- (vii) S.O. 843(E) published in Gazette of India dated the 27th April, 2011, regarding collection of user fee in respect of National Highway No. 7 (Borkhedi-Wadner Section) in the State of Maharashtra.
- (viii) S.O. 844(E) published in Gazette of India dated the 27th April, 2011, regarding collection of user fee in respect of National Highway No. 8A (Garamore to Samakhiyali Section) in the State of Gujarat.
- (ix) S.O. 1002(E) published in Gazette of India dated the 5th May, 2011, regarding collection of user fee in respect of National Highway No. 4 (Bangalore-Karnataka/Maharashtra Border Section) in the State of Karnataka.
- (x) S.O. 1542(E) published in Gazette of India dated the 6th July, 2011, regarding collection of user fee in respect of National Highway No. 25 (Madhya-Pradesh/Uttar Pradesh Border to Shivpuri to Bhognipur Section) in the State of Uttar Pradesh.
- (xi) S.O. 670(E) published in Gazette of India dated the 31st March, 2011, regarding collection of user fee in respect of National

Highway No. 47 (Tamil Nadu/Kerala Border to Kochi Section) & (Vytila-Arror Section) in the State of Kerala.

- (xii) S.O. 690(E) published in Gazette of India dated the 5th April, 2011, regarding collection of user fee in respect of National Highway No. 67 (Nagapatinam-Thanjavur-Trichy-Karur-Coimbatore-Mettupalayam-Tamil Nadu/Karnataka Border Section) in the State of Tamil Nadu.
- (xiii) S.O. 1415(E) published in Gazette of India dated the 16th June, 2011, regarding collection of user fee in respect of National Highway No. 45B (Madurai-Arupukotai-Tuticorin Section) in the State of Tamil Nadu.
- (xiv) S.O. 1422(E) published in Gazette of India dated the 20th June, 2011, regarding collection of user fee in respect of National Highway No. 24 (Lucknow-Sitapur Section) in the State of Uttar Pradesh.
- (xv) S.O. 1327(E) published in Gazette of India dated the 7th June, 2011, regarding collection of user fee in respect of National Highway No. 57 (Purnea to Forbesganj to Jhanjharpur to Darbhanga to Muzzafarpur Section) in the State of Bihar.
- (xvi) S.O. 1354(E) published in Gazette of India dated the 10th June, 2011, regarding collection of user fee in respect of National Highway No. 3 (Agra-Indore Section) & (Indore-Mumbai Section) in the State of Madhya Pradesh.
- (xvii) S.O. 1416(E) published in Gazette of India dated the 16th June, 2011, regarding collection of user fee in respect of National Highway No. 2 (Kanpur-Varanasi Section) & (Varanasi-Uttar Pradesh/Bihar Border Section) in the State of Uttar Pradesh and (Uttar Pradesh/Bihar Border-Barwa Adda Section) in the State of Bihar.

- (xviii) S.O. 1423(E) published in Gazette of India dated the 20th June, 2011, regarding collection of user fee in respect of National Highway No. 5 (Andhra Pradesh/Tamil Nadu/ Border to Vijaywada Section) & (Chilakaluripet to Vijaywada Section) in the State of Andhra Pradesh.
- (xix) S.O. 1424(E) published in Gazette of India dated the 20th June, 2011, regarding collection of user fee in respect of National Highway No. 47 (Tamil Nadu/Kerala Border-Kochi Section) & (Aluva-Angamali Section) in the State of Kerala.

(Placed in Library, See No. LT 5319/15/11)

... (*Interruptions*)

MR. DEPUTY-SPEAKER: Item no. 5 – Shrimati Ambika Soni.

12.02 hrs.

**CABLE TELEVISION NETWORKS
(REGULATION) AMENDMENT BILL, 2011***

THE MINISTER OF INFORMATION AND BROADCASTING (SHRIMATI AMBIKA SONI): I beg to move for leave to introduce a Bill further to amend the Cable Television Networks (Regulation) Act, 1995.

MR. DEPUTY-SPEAKER: The question is:

“That leave be granted to introduce a Bill further to amend the Cable Television Networks (Regulation) Act, 1995.”

The motion was adopted.

SHRIMATI AMBIKA SONI: I introduce the Bill.

... (*Interruptions*)

12.02½ hrs.

**STATEMENT RE: CABLE TELEVISION NETWORKS
(REGULATION) AMENDMENT ORDINANCE, 2011****

THE MINISTER OF INFORMATION AND BROADCASTING (SHRIMATI AMBIKA SONI): I beg to lay on the Table an explanatory statement (Hindi and English versions) showing reasons for immediate legislation by the Cable Television Networks (Regulation) Amendment Ordinance, 2011. (No.3 of 2011).

... (*Interruptions*)

* Published in the Gazette of India, Extraordinary, Part-II, Section-2 dated 28.11.2011

** Laid on the table and also placed in Library, See No. LT 5320/15/11

12.03 hrs.

MATTERS UNDER RULE 377*

MR. DEPUTY-SPEAKER: Hon. Members, the Matters under Rule 377 shall be laid on the Table of the House. Members, who have been permitted to raise matters under Rule 377 today and are desirous of laying them, may personally hand over slips at the Table of the House immediately. Only those matters shall be treated as laid for which slips have been received at the Table and the rest will be treated as lapsed.

... (*Interruptions*)

(i) Need to start the vaccination programme against Japanese Encephalitis in Uttar Pradesh

श्री जगदम्बिका पाल (डुमरियागंज): देश के विभिन्न हिस्सों में बरसात शुरू होते ही जापानी इंसेफेलाइटिस एवं एक्यूट इंसेफेलाइटिस (एईएस) ये लगातार मौतों का सिलसिला जारी है। इसके बावजूद अभी तक इस जानलेवा बीमारी के उपचार के लिए किसी भी प्रकार की दवा ईजाद नहीं हुई है। केवल उत्तर प्रदेश में सरकारी आंकड़ों के अनुसार गोरखपुर मेडिकल कॉलेज में 24 एवं 25 जुलाई को जापानी इंसेफेलाइटिस के 23 नये रोगी भर्ती हुए जिसमें 3 मरीजों की मृत्यु हो गई। अभी भी गोरखपुर मेडिकल कॉलेज में 150 मरीजों का इलाज चल रहा है। गोरखपुर मेडिकल कॉलेज में पिछले तीन माह में 598 मरीजों की जापानी इंसेफेलाइटिस एवं एक्यूट इंसेफेलाइटिस सिंड्रोम से जानें जा चुकी है। भारत सरकार ने उक्त रोग की रोकथाम के लिए 16 लाख टीके उत्तर प्रदेश को दिए थे लेकिन दुर्भाग्यवश टीकाकरण का कार्य प्रारंभ नहीं हो पाया और वह दवाएं एक्सपायर हो गई। अतः मैं इसे तत्काल लागू करने की मांग करता हूँ।

* Treated as laid on the Table

(ii) Need to provide funds for completion of gauge conversion work of Gonda-Bahraich Railway line in Uttar Pradesh

श्री कमल किशोर 'कमांडो' (बहराइच) : पूर्वोत्तर रेलवे के लखनऊ मंडल के अंतर्गत गोण्डा-बहराइच रेल मार्ग का आमाम परिवर्तन का कार्य स्वीकृत है। इस परियोजना का काफी कार्य पूरा हो चुका है। किंतु वित्तीय अभाव में शेष कार्य पूरा नहीं हो पा रहा है। समय से वित्तीय सहायता न होने से इस रेल मार्ग के आमाम परिवर्तन में विलंब हो ही रहा है साथ ही लागत भी बढ़ रही है। इस रेल मार्ग के आमाम परिवर्तन से जनता को काफी सहूलियतें मिलेंगी। बहराइच जनपद भारत-नेपाल सीमा का जिला है। इस जनपद से होकर भारी संख्या में पर्यटकों तथा नेपाल आने-जाने वाले लोगों का आवागमन होता है। रेलमार्ग के आमाम परिवर्तन से बहराइच के लोगों को देश के अन्य भागों में यात्रा करने हेतु सीधी सेवा मिल सकेगी तथा बहराइच में आम जनता को रेलमार्ग से खाद, सीमेंट आदि जरूरी वस्तुओं की आपूर्ति हो सकेगी।

अतः मेरा केन्द्र सरकार से अनुरोध है कि जनहित में गोण्डा-बहराइच रेलमार्ग के आमाम परिवर्तन के शेष कार्य को शीघ्र पूरा करने के लिए वित्तीय सहायता देने तथा इस रेलमार्ग को बहराइच-नानपारा-नेपालगंज रोड तक आमाम परिवर्तन हेतु धन की स्वीकृति देने की कृपा करें जिससे दोनों देशों के मध्य अच्छा संबंध बने।

(iii) Need to address the problem of depletion of ground water level in Punjab

SHRI PRATAP SINGH BAJWA (GURDASPUR): There has been 89 percent increase in the use of ground water in Punjab since the start of the Green Revolution. Over the years, Punjab's farmers, in order to boost agricultural productivity and ensure food security have used high-yield water intensive crops. According to an estimate 12 billion cubic meter ground water has been used in the State to cover this gap.

The National Geophysical Research Institute has found that due to over-exploitation, the ground water levels have gone down on an average by 60 cm every year. Punjab has, in less that 30 years, used up ground water reserves built up over the last 105 years.

In order to reach the water level farmers are forced to resort to digging deeper into the ground and using more power to pump up water adding to their costs every year. The National Rain fed Area Authority has maintained that if this situation continues in Punjab, desertification is imminent.

The declining water table leads to the concentration of Total Dissolved Soluble (TDS) and RSCs (Residual Sodium Carbonates), it also leads to brackishness of the ground water. Crops cannot reach their full potential leading to poor food grain production.

As this is a matter concerning national food security, it must be given immediate attention. Strengthening and consolidation of R & D infrastructure, artificial recharging of ground water, using check dams and rainwater harvesting is urgently required. Incentives should be given to farmers to shift to other less water consuming crops.

I urge the Government to look into this matter and address the issue on a priority basis as it impacts the food security of the nation.

(iv) Need to save the interest of the workers of National Rayon Corporation Ltd., Kalyan (Mumbai).

श्री सुरेश काशीनाथ तवारे (भिवन्डी): नेशनल रीयान क. लि. कल्याण, मुम्बई, सूत एवं केमिकल उत्पादन करने वाली कंपनी बंद हो चुकी है। लेकिन कर्मचारियों का बकाया वेतन, ग्रेच्युटी का भुगतान नहीं किया गया है। फ़ैक्ट्री निर्माण के वक्त किसानों ने अपनी जमीन इसलिए दी थी कि लोगों को रोजगार मिलेगा, इसलिए सस्ते रेट में फ़ैक्ट्री को भूमि प्रदान की गई थी। लेकिन अब यह फ़ैक्ट्री बंद हो गई है और फ़ैक्ट्री की जमीन करोड़ों के भाव से बेची जा रही है। कर्मचारियों का वेतन भुगतान ग्रेच्युटी भी नहीं दी गई है जिसके कारण किसानों, कर्मचारियों और आम जनों में तीव्र आक्रोश है।

अतः मेरी सरकार से मांग है कि नेशनल रीयान क. लि. के कर्मचारियों का वेतन भुगतान करवाया जाए और तब तक जमीन बिक्री पर रोक लगाई जाए।

(v) Need to take steps to settle distressed Hindu families who came from Pakistan and provide them a permanent home in India

श्री सज्जन वर्मा (देवास): विगत 2 वर्षों से पाकिस्तान में भारतीय हिन्दुओं पर पाकिस्तानी नागरिकों द्वारा अत्याचार की सारी सीमाएं पार कर दी है। पिछले एक माह में पहले चार हिन्दु डॉक्टरों को सरेआम गोली मार दी गई फिर एक सप्ताह बाद हिन्दुओं का सामूहिक नरसंहार किया गया जिसमें अनेक लोग मारे गए। हिन्दुओं की संपत्ति लूटी जा रही है, उनकी महिलाओं का अपमान किया जा रहा है, पाकिस्तान में उनकी संपत्ति पर कब्जा किया जा रहा है।

पिछले माह 113 पाकिस्तानी हिन्दुओं और सिंधियों का जत्था भारत आया हुआ है, वह लोग पाकिस्तान के अत्याचारों से इतने भयभीत हैं कि अब वापस पाकिस्तान नहीं जाना चाहते हैं, इन्हीं में से एक 17 वर्षीय बीमार कन्हैया से जब मीडिया ने बात की तो उसने कहा कि मैं मर जाऊंगा लेकिन पाकिस्तान नहीं जाऊंगा।

उसने मीडिया से मदद मांगते हुए कहा कि आप हमारी मदद कीजिए और 2 दिन बाद उसकी मृत्यु हो गई।

मेरा केन्द्र सरकार से अनुरोध है कि पाकिस्तानी हिन्दुओं के भारत में रहने और आने पर जो बाधाएं/कठिनाइयां हैं, उन नियमों को शिथिल कर इन पाकिस्तानी हिन्दुओं की जान की रक्षा करने के लिए तत्काल ठोस कदम उठाते हुए निर्णय लें।

(vi) Need to strengthen socio-economic relations with Nepal

श्री हर्ष वर्धन (महाराजगंज, उ.प्र.): भारत एवं नेपाल के मध्य परस्पर शताब्दियों से सौहार्दपूर्ण वातावरण रहा है। दोनों देशों की भौगोलिक स्थिति भी इन देशों को परस्पर एक-दूसरे का सहयोगी बनाती है। यही कारण है कि आज भी दोनों राष्ट्रों के निवासी अबाध रूप से दोनों देशों के मध्य आ-जा सकते हैं। इस हेतु किसी प्रकार के वीजा की आवश्यकता नहीं है। यही नहीं नेपाली राष्ट्र के नागरिक भारतीय सशस्त्र सेनाओं में सम्मिलित होकर भारत की सैन्य सुरक्षा में अपना अमूल्य योगदान देते हैं।

पिछले कुछ वर्षों में भारत-नेपाल के मध्य संबंधों में शिथिलता आई है। चीन की विस्तारवादी नीति एवं उसकी भारत के प्रति नीति का प्रभाव नेपाल पर भी पड़ा है। आज भारत-नेपाल सीमावर्ती क्षेत्र के पास के इलाकों में चीन द्वारा स्थापित किए जा रहे अध्ययन केन्द्र वास्तव में सामरिक महत्व के स्थानों पर चीन की भारत के प्रति अपनाई जाने वाली नीतियों को उजागर करता है।

लगभग 18 सौ किलोमीटर की भारत-नेपाल सीमा पर कड़ी चौकसी के साथ ही इस सीमावर्ती क्षेत्र में नेपाल के प्रति हमारी सदियों पुरानी प्रतिबद्धता एवं रिश्तों की प्रगाढ़ता को बढ़ाने हेतु हर संभव कदम उठाया जाना देशहित में अत्यंत आवश्यक है। साथ ही नेपाल सहित भारत को लाभ पहुंचाने वाली तमाम परियोजनाओं को प्रारंभ करने के लिए भी पहल की आवश्यकता है ताकि नेपाल की आम जनता विकास से सीधे लाभांविता हो सके।

(vii) Need to address the problem of shortage of Fertilizers and ensure its easy availability to farmers in Uttar Pradesh.

डॉ. संजय सिंह (सुल्तानपुर): नियम 377 के माध्यम से मैं केन्द्र सरकार के ध्यान में लाना चाहता हूँ कि रबी फसलों की बुआई के लिए किसान डीएपी के लिए परेशान है। हर तरफ खाद एवं उर्वरक की समस्या से किसान त्रस्त दिखाई दे रहा है। उ.प्र. में पर्याप्त मात्रा में उर्वरक की उपलब्धता का दावा किया गया है लेकिन डीएपी और यूरिया जैसी खाद सरकारी केन्द्रों से गायब है। सहकारी गोदामों में ताले लगे हैं तथा उर्वरक विक्रेताओं के यहां 'नो स्टॉक' का बोर्ड लगा हुआ है। मजबूरन किसानों को अन्य स्रोतों से खाद खरीदनी पड़ रही है जिसके चलते 297 रुपये प्रति बोरी यूरिया आज 1000 रुपये में खरीदनी पड़ रही है।

पूरे प्रदेश में उर्वरक की अनुपलब्धता संबंधी खबरें भी रोज अखबार में देखी एवं पढ़ी जा सकती है। पर्याप्त मात्रा में उर्वरक उपलब्ध कराकर किसानों की समस्याओं को अविलंब दूर करने की अति आवश्यकता है।

केन्द्र सरकार द्वारा भेजी जा रही उर्वरक किसानों को उचित दामों में उपलब्ध न होने से पूरे प्रदेश में समस्या बनी हुई है। मेरे संसदीय क्षेत्र सुल्तानपुर की अधिकांश सहकारी समितियों पर ताले लगे हुए हैं। कुछ एक केन्द्रों पर उर्वरक की आपूर्ति अपर्याप्त मात्रा में की गई, जिसके कारण अधिकांश किसान महंगा खाद खरीदने को मजबूर हैं।

सरकार से मेरी यह मांग है कि रासायनिक खाद के वितरण की सूचना समाचार पत्रों के माध्यम से सार्वजनिक रूप से दी जाए तथा जनप्रतिनिधियों को भी इसकी सूचना लिखित रूप में दी जाए। उपजिलाधिकारी स्वयं मौके पर मौजूद रह कर अपनी निगरानी में खाद वितरण सुनिश्चित कराएं।

(viii) Need to open a Sainik School in Tirunelveli District, Tamil Nadu

SHRI S.S. RAMASUBBU (TIRUNELVELI): Sainik Schools are a system of schools established and managed by the Sainik Schools Society to prepare students for entry into the National Defence Academy (NDA). It helps deserving students to get high quality education irrespective of their income or class or background. In Tamil Nadu, Sainik School is situated only in Amaravathi Nagar, Coimbatore District.

In this connection, I would like to submit that the students of southern Tamil Nadu are facing lot of difficulties due to non-availability of a school in comparison with the standard of Sainik School and there is a long pending demand of setting up of a same in Tirunelveli District. This will also facilitate large number of students in neighbouring southern districts and excel them in developing their skills in academics, sports and other extra-curricular activities.

Keeping in view of above, I humbly urge upon the Union Government to take necessary steps for opening of a Sainik School in Tirunelveli District, Tamil Nadu.

(ix) Need to start the construction of school building for Kendriya Vidyalaya No. 3 at Macche in Belgaum, Karnataka

SHRI SURESH ANGADI (BELGAUM): Kendriya Vidyalaya No. 3, Belgaum has been proposed to have a new school building at Macche, Belgaum (Karnataka). Till the new building comes up, the existing KV 3 has been temporarily merged with KV 2. This act has resulted in the overcrowding of students in each of the classes of the existing KV 2.

An approximate amount of Rs. 8 Crore has been last sanctioned by KV Sangathan Headquarters, New Delhi for the proposed new school building of KV3. The district authorities have provided land and other infrastructure for this purpose. Despite that the work has not yet been started and the constructional activity is unduly delayed even after lapse of 3 years.

Therefore, I urge upon the Hon'ble Minister of Human Resources Development to look into the matter personally and direct KVS to start the construction work of new school building at the proposed site in the interest of students and parents community of Belgaum.

(x) Need to create awareness among Indian fishermen to prevent their unintentional trespassing of International Maritime Line between India and Pakistan and provide them bio-metric card and financial help

डॉ. किरिट प्रेमजीभाई सोलंकी (अहमदाबाद पश्चिम): मैं सरकार का ध्यान गुजरात के मछुआरों की समस्याओं की तरफ आकर्षित करना चाहता हूं। गुजरात के मछुआरे जखाऊ क्षेत्र में मछली पकड़ने हेतु जाते रहते हैं, क्योंकि यह क्षेत्र मछली पालन के मामले में सबसे उपयुक्त है। कभी-कभी ये मछुआरे मछली पकड़ते हुए अंतर्राष्ट्रीय समुद्री सीमा रेखा तक पहुंच जाते हैं जिनको पाकिस्तान की तटीय सुरक्षा एजेंसियों द्वारा प्रायः नावों सहित पकड़ लिया जाता है।

पाकिस्तानी मेरीटाइम सेक्युरिटी एजेंसी द्वारा जब मछुआरों के नावों सहित पकड़े जाने की खबर निकट में ही मछली पकड़ रहे अन्य मछुआरों के माध्यम से मिलती है तब मछुआरों तथा नावों का पूर्ण विवरण विदेश मंत्रालय, नई दिल्ली को दिया जाता है और तब विदेश मंत्रालय द्वारा उनको मुक्त कराने की कवायद में समय लगता है। पिछले 8-9 सालों में 4000 मछुआरों को पाकिस्तानी समुद्री सुरक्षा एजेंसियों द्वारा पकड़ा गया है जो कि बहुत ही दुर्भाग्यपूर्ण है।

मेरा सरकार से आग्रह है कि गुजरात के मछुआरों की सुरक्षा के मद्देनजर उनमें अंतर्राष्ट्रीय सीमा रेखा को न पार करने हेतु जागरूकता अभियान चलाए तथा सभी मछुआरों को बायोमीट्रिक कार्ड तुरंत जारी करें तथा भारत सरकार द्वारा मछुआरों को सन् 2007 के आर्थिक सहायता कार्यक्रम के माध्यम से तुरंत आर्थिक मदद उपलब्ध कराएं।

(xi) Need to expedite construction of Railway Over Bridges in Mughalsarai Railway Division in district Chandauli, Uttar Pradesh

श्री रामकिशुन (चन्दौली): मेरे संसदीय क्षेत्र चंदौली में रेलवे उपरी पुल के निर्माण के लिए रेल बजट 20011-12 पर चर्चा के दौरान मेरे द्वारा रेलवे उपरी पुल के निर्माण की मांग किये जाने पर तत्कालीन रेल मंत्री जी द्वारा यह आश्वासन दिया गया था कि मुगल सराय रेल मण्डल, पूर्व मध्य रेलवे के अंतर्गत सभी रेलवे उपरी पुलों का निर्माण डेडिकेटेड फ्रेट कोरिडोर (डीएफसीसी) के द्वारा करा दिया जायेगा। रेलवे द्वारा कराये गये सर्वेक्षण में गुगलसराय रेलवे मंडल के अंतर्गत चंदौली स्थित रेलवे क्रॉसिंगों पर रेल उपरी पुलों का निर्माण किये जाने की सभी शर्तों तथा आवश्यक तकनीकी तथ्यों के अनुरूप पाया गया था तथा इसे रेल उपरी पुल के निर्माण को क्वालीफाई कर दिया गया था। जिसकी आवश्यक मंजूरी के लिए रेलवे बोर्ड, नई दिल्ली को अग्रसारित भी किया गया है। लेकिन अभी तक मंजूरी हेतु लंबित है। डेडिकेटेड फ्रेट कोरिडोर में भी यह व्यवस्था दी गई है कि जहां भी आर0ओ0बी0 के निर्माण की आवश्यकता है तथा आर0ओ0बी0 में मांग की शर्तों के अनुरूप हो वहां रेल उपरी पुल आर0ओ0बी0 का निर्माण कराया जायेगा।

अतः भारत सरकार से मेरी मांग है कि जनपद चंदौली उत्तर प्रदेश स्थित मुगल सराय रेल मंडल के अंतर्गत प्रस्तावित तथा रेलवे बोर्ड को अग्रसारित सभी रेलवे उपरी पुल के निर्माण कार्य यथाशीघ्र कराये जाने के लिए स्वीकृति प्रदान करते हुये धन उपलब्ध कराकर निर्माण कार्य प्रारम्भ कराये जाने का कार्य करें ताकि उक्त स्थानों पर आम नागरिकों को प्रतिदिन हो रही आवाजाही की समस्या से मुक्ति दिलाई जा सके।

(xii) Need to frame a welfare scheme for the betterment of workers engaged in weaving and utensil industries in Eastern Uttar Pradesh.

श्री भीष्म शंकर उर्फ कुशल तिवारी (संत कबीर नगर): उत्तर प्रदेश के संपूर्ण पूर्वांचल के अधिकांश लोगों की जीविका खेती तथा हथकरघा पर आश्रित है। कई माननीय सांसदों तथा स्वयं मेरे द्वारा अनुरोध करने के बावजूद हथकरघा बुनकरों तथा बर्तन उद्योग से जुड़े कामगारों के लिए सरकार द्वारा कोई लाभकारी योजना नहीं बनाई गई है।

मेरा सरकार से आग्रह है कि बुनकरों तथा बर्तन उद्योग से जुड़े कामगारों के लिए एक आर्थिक पैकेज दिया जाए जिसमें प्रत्येक बुनकर एवं बर्तन कामगारों को 5 (पांच) लाख रुपये बिना ब्याज उपलब्ध कराया जाए। इनके लिए बैंकों के द्वारा इनके द्वारा तैयार माल का भुगतान कराया जाए। जिससे इनकी तथा इनके परिवार की आर्थिक स्थिति में सुधार हो सके।

(xiii) Need to regulate the functioning of private banks

श्री कौशलेन्द्र कुमार (नालंदा): आईसीआईसीआई व निजी ऑटो वित्त पोषण कंपनियों द्वारा ग्राहकों से अव्यंछित एवं अप्रिय व्यवहार किया जाता है। निजी वित्तीय कंपनियाँ वित्तीय मदद के समय तो उपभोक्ताओं के आगे पीछे घूमती है और सारे चेक्स अग्रिम में लेती है और अपने पास गिरवी या रेहन रखे जाने की सूचना तत्काल संबंधित सरकारी ट्रांसपोर्ट प्राधिकारण को दे देती है परंतु पूर्ण पेमेंट मिलने के बाद यह नो ड्यूज सर्टिफिकेट देने में उपभोक्ताओं को बहुत तंग करती है, उनके खाते में अनाप-शनाप बैलेन्स दिखाया जाता है और उसका भुगतान करने के बाद भी वो अन्य सुविधा शुल्क भी मांगते हैं और ग्राहकों से महीनों तक चक्कर लगवाते हैं। जबकि उनको किस्त का अंतिम चेक मिलने के तुरंत बाद नो ड्यूज की संपूर्ण सूचना संबंधित विभागों को तुरंत वितरित कर देनी चाहिए जैसा कि वो ऋण स्वीकृत करते समय करते हैं।

मैं सरकार से यह मांग करता हूँ कि सरकार इस प्रवृत्ति पर अविलंब रोक लगाये एवं सभी उपभोक्ताओं को राहत दिलवाये।

(xiv) Need to extend revised pay scale benefits to clerical staff working in the NTC Mills in Tamil Nadu, Kerala, Andhra Pradesh and Mahe

SHRI P.R. NATARAJAN (COIMBATORE): The clerical staff working in the N.T.C. Mills of Southern Region i.e., Tamil Nadu, Kerala, Andhra Pradesh and Mahe are on strike from 1.11.2011 as a last resort demanding implementation of Central Government's order dated 13.4.2004 regarding industrial Dearness Allowance (IDA) revised Pay Scale benefits etc. In the 15 textile Mills functioning in the above 4 states, there are about 5000 permanent workers, 3000 temporary workers, and 500 daily wages workers.

Of this, the demands of the clerical staff working in the N.T.C. Mills (numbering around 265) seeking Industrial Dearness Allowance (I.D.A.) benefits based on IDA pattern from 1.1.2007 and restructure of the basic pay from 1.4.2004 are long overdue and are to be settled by the N.T.C. Management despite several agitations staged to draw the attention of the Management. The Southern Regional Office (SRO) N.T.C., Staff are being paid 20% H.R.A. ranging from Rs. 4000 to Rs. 10,000/- whereas the clerical staff working elsewhere are paid H.R.A. @ Rs. 167/- only.

Based on the clear verdict of the Supreme Court of India, the Central Government issued orders Dated 13.4.2004 to comply with the judgment but it had not been implemented till date. The Government should intervene in the matter and solve the problems of the NTC employees at the earliest.

(xv) Need to review the recommendations of Shyamala Gopinath Committee report on administration of National Small Savings Fund to protect the interests of Post Office Agents

SHRI ANAND PRAKASH PARANJPE (KALYAN): I would like to draw the attention of the Government towards the proposed reduction of commission paid to Agents of Post Office. In India there are about 5,00,000 agents who are mobilizing customers from urban and rural areas for encouraging savings into the various schemes of postal departments namely Kisan Vikas Patra, National Savings Certificate, deposit in Time Deposit Accounts, Monthly Income Scheme Account and Senior Citizen Scheme Accounts. In rural area they play a major role in mobilization of customers. Such agents are paid different commissions on the basis of different schemes. However, the Shyamala Gopinath committees which have considered the issue, has recommended graded down the commission in respect of NSC and Post office scheme and also doing away with commission on Public provident fund and Senior Citizen's scheme. This is being suggested as to help inventory to get higher rate of interest. This is an issue that will go against the agents as they have to cover lots of villages, convince them and bring them to making investment. Further, if commissions on small saving scheme are reduced/abolished, it will affect the livelihood of agents and their families. There is possibility of their losing jobs.

I therefore, request and urge the Government to take into account the plight of already suffering postal agents and their ability to mobilize deposits to the postal department before any decisions is taken. It would be in the fitness of things that additional 50 basis points should be added as commission to the Postal agents instead of reducing the same as suggested by the Government panel.

(xvi) Need to take measures to eradicate Tuberculosis in the country

DR. SANJEEV GANESH NAIK (THANE): I bring forth my concerns about Tuberculosis (TB) in India. Tuberculosis is a contagious lung disease that spreads through the air, infecting one third of the world's population today. TB most commonly affects the lungs but also can affect any organ of the body. Only people who are suffering from lung TB are infectious. When infected people cough, sneeze, talk or spit, they propel TB germs, known as bacilli, into the air. In India today, two deaths occur every three minutes from tuberculosis (TB). TB is increasingly relevant concerns to India because of TB's relationship with HIV/AIDS patients testing HIV positive as they easily catch TB and currently TB is the number one cause of death in AIDS patients. The Revised National TB Control Programme (RNTCP) has established more than 12,000 microscopy centres providing patients with sputum microscopy services covering a population of approximately 100,000 but still TB is affecting many people. Realizing the fact that TB is killing two persons every three minute, nearly 1000 every day is a major issue of concern. Therefore, I urge upon the Government of India to pay required attention to Tuberculosis (TB) control measures and help to take proper measures to bring down TB deaths.

(xvii) Need to provide reservation benefits to the Scheduled Tribes in jobs of Delhi Government

DR. KIRODI LAL MEENA (DAUSA): The policy of the Government of India in regard to the reservations for SCs and STs in posts and services under the Government of India was laid down in the MHA Resolution No. 42/21/49-NSGS dated 13th September, 1950. Further, the MHA vide O.M. No. 7/2/55-SCT dated 14th October 1955 had taken decision that reservation of SC/ST in the local and regional recruitment to Class III & IV and posts made otherwise than through Union Public Service Commission except in Delhi where the percentage of reservation prescribed for the recruitment on all India basis should be followed, will be based on the proportion of the population of SCs and STs in the State. Further, Ministry of Home Affairs vide its Resolution No. 27/25/68-Estt. (SCT) dated 23rd March, 1970 took a decision to revise the percentage of reservation in respect of the Scheduled Tribes under Government of India in the light of population of these communities as shown in the 1961 Census i.e., the recruitment by open competition and in recruitment made otherwise than by open competition to posts filled by direct recruitment on all India basis, the reservation in favour of ST will be 7.5% as against the existing reservation of 5 %

The tribal communities notified in the States and UTs were enjoying the reservation benefits in posts and services under the Government of NCT of Delhi till the Hon'ble Supreme Court pronounced its judgment in Civil Appeal No. 5092 of 2009 Subhash Chandra & others Vs. Delhi Subordinate Services Selection Board and Others declaring that the dicta in Pushpa (Case Appeal Vigil No. 6-7 of 1998 S. Pushpa and Other Vs Siva Chanmugavelu and Others)) is an orbiter and not lay down any binding ratio. The benefits of the reservation to the Scheduled Tribes under Government of NCT of Delhi were stopped in the light of said judgment pronounced by the two-judges of Hon'ble Supreme Court setting aside the judgment pronounced by the three judges of Hon'ble Supreme Court in S. Pushpa stating that on the basis of administrative circular issued or otherwise

reservation of ST's can be given in GNCTD more so when the constitutional scheme as contained in Clause (1) of Article 342 of the Constitution of India putting a State and UT in the same bracket. The marginalized section has been deprived of the benefits by the decision taken by the Government reducing the reservation to the Scheduled Tribes to 1%. The decision taken by the GNCTD is affecting the tribals across the country and the youth of the marginalized section were attracted towards the naxal activities having no employment opportunities.

Recently, the two-judges bench of Hon'ble Supreme Court Civil Appeal N. 4494 of 2006 dated 7th October, 2010 State of Uttaranchal Vs. Sandeep Kumar Singh & Others has held that in our view a two-judges bench of this court could not have held the three-judges Bench in S. Pushpa case to be obiter and per in curium. A very important question of law as to interpretation of Articles 16 (4), 341 and 342 arises for consideration in the appeal. Whether Presidential Order issued under Article 342 (1) of the constitution has any bearing on the State's action in making provision for the reservation of appointments or posts in favour of any backward class of citizens which, in the opinion of the State, is not adequately represented in the services under the State. The extent and nature of interplay and interaction among Articles 16(4), 341 (1) of the Constitution is required to be resolved. The fate of entire community have been hanged in balance by the Hon'ble Court using two words 1) dicta obiter (an incidental observation made by a judge which is not material to the judgment and therefore not binding) i.e., statement which are not part of the ration decidendi (2) per in curium (a decision which a subsequent court finds to be a mistake and therefore not a binding precedent).

Therefore in the light of judgment in Civil Appeal no. 4494 of 2006 State of Uttaranchal Vs. Sandeep Kumar Singh and Others it is clear that the restriction imposed by two-judges bench in civil appeal No. 24327 of 2005 Subhash Chandar & Others Vs. Delhi Subordinate Selection Board and Others has been removed, therefore, it is prayed that existing policy of Government of India to provide

reservation benefits to the Scheduled Tribes under Government of NCT of Delhi vide O.M. No. 7/2/55-SCT dated 14th October, 1955 MHA may be immediately restored so that tribal youths living in the isolated places may come into the main stream of the nation.

12.03½ hrs.

OBSERVATION BY THE DEPUTY SPEAKER

Notices of adjournment motion

MR. DEPUTY-SPEAKER: All the notices of Adjournment Motion on FDI in retail sector, given by the hon. Members are under consideration of the hon. Speaker. She will take a decision in due course.

So, let us take up the listed business now.

... (*Interruptions*)

उपाध्यक्ष महोदय : कृपया हाउस चलने दीजिए। आप प्लीज अपनी सीट्स पर वापिस जायें।

... (व्यवधान)

MR. DEPUTY-SPEAKER: The House stands adjourned to meet tomorrow, the 29th November 2011 at 11 a.m.

12.04 hrs.

The Lok Sabha then adjourned till Eleven of the Clock on Tuesday, November 29, 2011/Agrahayana 8, 1933 (Saka).
